

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH: GUWAHATI

I.A.No.33/2017
&
T. A. No.33 of 2017
With
T. P. No.02/397/398/GB/2016
[Arising out of C. P. No.05/Kol/2010]

Under Section: 397/398 of the Companies Act, 2013

In the matter of:

Hasmukh Bhai Patel & others ... Petitioners
-versus-
Doloo Tea Co. (India) Ltd. & others ... Respondents

Order delivered on 28th September, 2018

Coram:
Hon'ble Mr. Justice P. K. Saikia, Member (J)

For the petitioners : Mr. D. N. Roy Choudhury
Mr. K. Chakraborty
Mr. K. S. Haque, Advocates

For the respondent No.1 : Mr. S. Sen
Mr. R. Mullick
Mr. A. Banerjee
Mr. G. Khandalia, Advocates

ORDER

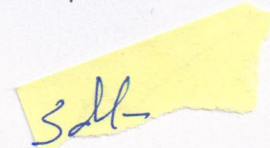
Mr. S. Sen, learned counsel assisted by Mr. R. Mullick, Mr. A. Banerjee and Mr. G. Khandalia, learned Advocates are present representing the applicant / respondent No.1. Mr. D. N. Roy Choudhury, Mr. K. Chakraborty and Mr. K. S. Haque, learned Advocates are present representing the non-applicant / petitioners.

2. Mr. Sen, learned counsel appearing for the applicant / respondent No.1 advanced arguments on law points in reply to the arguments advanced by Mr. D. N. Roy Choudhury, learned counsel for the non-

applicants / petitioners. Mr. Choudhury, learned counsel for the non-applicants / petitioners is also allowed to clarify some law points advanced from the side of Mr. Sen, learned counsel appearing for the applicant / respondent No.1.

3. The applicant / respondent No.1 may file their written synopsis on arguments within ten days from today, if so advised. Mr. Choudhury, learned counsel for the non-applicants / petitioners submits that he has already submitted synopsis on written arguments. However, the non-applicants / petitioners, if so advised, may file supplementary synopsis on written arguments within the aforesaid period.

4. Order reserved.



Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati, the 28th September, 2018
DeKa/28-09-2018//

//Guard File//